

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. NO. (IB)-123(PB)/2017

IN THE MATTER OF:

Bank of India

.....Petitioner

Vs.

Amrapali Infrastructure Pvt.

.....Respondent

SECTION : UNDER SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

Order delivered on 28.06.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (T)

For the Petitioner(s) : Shri Bishwajit Dubey, Advocate
Shri Manpreet Lamba, Advocate

For the Respondent(s) : Shri U.K. Chaudhary, Senior Advocate
Shri Anand Chibbar, Senior Advocate
Shri Alok Kumar Agarwal, Advocate



CV

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contd.

ORDER

On the request made by the learned counsel for the respondents to enable them to file short reply, hearing is deferred to 04.07.2017. Reply may be filed a day before the date of hearing with a copy in advance to the learned counsel for the other side.

Sd/-

**(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
(MEMBER TECHNICAL)**

Vineet